NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 19/(MAH)/2016 MA No.96/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2017

NAME OF THE PARTIES:

Manoi Chandra Jain

V/s.

Hrub Infracon Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241, 242, 244 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

OF RANGE PETITIONERS

OF REPETITIONERS

OF REPETITIONERS

OF REPETITIONERS

ORDER CP No. 19/241-242,244/NCLT/MB/MAH/2016

- The Learned Representatives of both the sides are present.
- Although the matter was listed for "Final Hearing", however, the Learned Counsel of the Petitioner has stated that there is apprehension of violation of the directions of the Order of this Bench dated 29.08.2016. Hence seeking time to file a Contempt Application.
- On the other hand from the side of the Respondent, it is argued that there is no violation of the said order, however can be dealt with, if any, raised during the course of hearing.
- 4. As a result the matter is adjourned to 23rd August, 2017 for Final Hearing and if any Application to be served in advance on the other side, that too, can be heard on that day.

M.K. Shrawat Member (Judicial)

Dated: 19.07.2017